
(2022) 07 P&H CK 0035

In the Punjab And Haryana At Chandigarh

Case No : Criminal Miscellaneous Petition (M) No. 24160 Of 2022

Harmandeep Singh And Another

APPELLANT

Vs

State Of Punjab And Another

RESPONDENT

Date of Decision : 07-07-2022

Acts Referred:

Indian Penal Code, 1860 — Section 148, 149, 447, 511
Arms Act, 1959 — Section 25, 27

Citation : (2022) 07 P&H CK 0035

Hon'ble Judges : Anoop Chitkara, J

Bench : Single Bench

Advocate : Suvir Sidhu, Harsimar Singh Sitta

Final Decision : Disposed Of

Judgement

Anoop Chitkara, J

The petitioner has come up before this Court for quashing of impugned FIR No.56 dated 03.05.2022 registered under Sections 447, 511, 506, 148, 149 IPC and Section 25,27 of the Arms Act, 1959.

Notices served upon the official respondent(s) through the State's counsel. Learned State counsel on instructions from ASI Krishan Singh submits that a closure report is being prepared in view of Panchayati Compromise.

Given above, no order is required to be passed by this Court and the petition is disposed of as having been rendered infructuous alongwith a request to State to expedite the process for filing of status report.